

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 351 of 2020**

**With**

**I.A. No. 933 of 2020**

**IN THE MATTER OF:**

**Earth Gracia Buildcon Pvt. Ltd.  
Through its RP - Ms. Manisha Rawat**

**...Appellant.**

**Versus**

**Earth Infrastructure Ltd.  
Through its RP – Mr. Akash Singhal**

**...Respondent.**

**Present:**

**For Appellant: Mr. Sandeep Bisht, Advocate.**

**For Respondent: Mr. Anurag Bhatt, Advocate.**

**ORDER**  
**(Virtual Mode)**

**07.12.2020** Heard Learned Counsel for the Appellant. Perused the I.A. No. 933 of 2020. It is stated that the Impugned Order was passed on 08<sup>th</sup> January, 2020 and beyond period of Appeal of 30 days there has been delay of about 13 days. The Period of 15 days would lapse in the holidays of 21<sup>st</sup> February, 2020 to 23<sup>rd</sup> February, 2020. Learned Counsel makes a request to condone the delay. Learned Counsel for the Respondent/Mr. Anurag Bhatt does not object. The Delay is condoned. I.A. No. 933 of 2020 stands disposed of.

Learned Counsel for Respondent says that he will file Reply-Affidavit within two days. The same may be filed. Learned Counsel for Appellant states that the Appellant does not want to file Rejoinder.

Parties may file brief Written-Submissions not more than three pages before next date. Copies of Judgments on which, Parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **12<sup>th</sup> January, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

Basant B./md.